

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Peti tio n ( s ) for Speci al Leave to Appe al (Crl ) No( s ) . 2 9 9 2/ 2 0 0 8

(F r o m the judge m e n t and order dated 16/01/2 0 0 8 in MBA No. 34 5/ 2 0 0 8  
of The HIGH COUR T OF J U D I C A T U R E AT AL L A H A B A D )

S H E E K U A G A R W A L

Peti tio n e r ( s )

VER SU S

S T A T E OF U.P.& A N R .

Respo n d e n t ( s )

(Wit h appl n ( s ) for exemp ti o n fro m filing O.T.,per m i s s i o n to file additio n a l  
docu m e n t s and office repo r t )

(Fo r Fin al Dispo s al )

Date: 24/07/2 0 0 9

This Peti tio n w a s called on for heari n g today.

COR AM :

HON'BLE MR. J U S T I C E V. S. SIR P U R K A R

HON'BLE DR. J U S T I C E B.S. CHA U H A N

Fo r Peti ti o n e r ( s ) Mr. Var u n Gos w a m i , Ad v.

Mr. K.P. S i n g h , Ad v.

Mr. R.C. Kau s h i k , A d v .

Fo r Respo n d e n t ( s )

Mr. U.U.Lali t, Sr. Ad v.

Mr. P.S. P a t w a l i a , Sr. Adv.

Mr. D.V.B h a s i n , Adv.

Mr.Alo k , Ad v.

Mr. As h i s h Gopal Gar g, Ad v.

Ms.Sh w e t a Garg, A d v .

Mr. Pra m o d S w a r u p , Sr. Ad v.

Mr.Sa h d e v Sing h, Ad v.

Mr. An u v r a t Sh a r m a ,Adv

UPO N heari n g couns el the Cour t made the follo w i n g

O R D E R

We have consider e d the imp u g n ed order gran ti n g bail, the  
order passed by the Ses s i o n s Judge and also the v  
e h e m e n t  
argu m e n t s made at the Bar. We are not exercisi n g our juris d icti o n  
under Ar ticle 13 6 of the Cons ti t u t i o n of India.

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The special leave petiti o n is dis mi s s e d. Ho we ve r , the petiti o n e r  
ma y, if so advi sed, tak e prope r step s for getti n g the tri  
al  
expedited.

(S h a s h i Sar ee n )  
Cour t Master

(S h a s h i Bala Vij )  
Cou r t Master